



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ९, अंक ७]

सोमवार, जानेवारी २३, २०२३/माघ ३, शके १९४४

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असाधारण क्रमांक ११

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Police and Maharashtra Cinemas (Regulations) (Amendment) Act, 2022 (Mah. Act No. XI of 2023), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

MUGDHA A. SAVANT,

Draftsman-cum-joint Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT NO. XI OF 2023.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 23rd January 2023).

An Act further to amend the Maharashtra Police Act and the Maharashtra Cinemas (Regulations) Act.

XXII of WHEREAS it is expedient further to amend the Maharashtra Police
1951. Act and the Maharashtra Cinemas (Regulations) Act, for the purposes
XI of hereinafter appearing; it is hereby enacted in the Seventy-third Year of the
1953. Republic of India, as follows :—

CHAPTER I

PRELIMINARY

Short title. 1. This Act may be called the Maharashtra Police and Maharashtra Cinemas (Regulations) (Amendment) Act, 2022.

CHAPTER II

AMENDMENTS TO THE MAHARASHTRA POLICE ACT.

Amendment of section 90A of XXII of 1951. 2. In section 90A of the Maharashtra Police Act (hereinafter, in this Chapter, referred to as “ the Police Act ”), in sub-section (1), for clause (i), the following clause shall be substituted, namely :—

“ (i) for the first offence, with fine which may extend to three thousand rupees ; ”.

Amendment of section 118 of XXII of 1951. 3. In section 118 of the Police Act, in sub-section (1), for clause (i), the following clause shall be substituted, namely :—

“ (i) for the first offence, with fine which may extend to four thousand rupees ; ”.

Amendment of section 131 of XXII of 1951. 4. In section 131 of the Police Act, in clause (b), sub-clause (ii) shall be deleted.

CHAPTER III

AMENDMENTS TO THE MAHARASHTRA CINEMAS (REGULATIONS) ACT.

Amendment of section 7 of XI of 1953. 5. In section 7 of the Maharashtra Cinemas (Regulations) Act (hereinafter, in this Chapter, referred to as “ the Cinemas Act ”), in sub-section (1), for the portion beginning with the words “shall be punished with imprisonment” and ending with the words “ for the first such offence ”, the following shall be substituted, namely :—

“shall be punished with fine which may extend to fifty thousand rupees and in the case of a continuing offence, a further fine which may extend to five thousand rupees for each day during which the offence continues after conviction for the first such offence”.

Amendment of section 9 of XI of 1953. 6. In section 9 of the Cinemas Act, in sub-section (3), for the portion beginning with the words “be punished with imprisonment” and ending with the words “ for the first such offence ”, the following shall be substituted, namely :—

“ be punished with fine which may extend to fifty thousand rupees and in the case of a continuing offence, a further fine which may extend to five thousand rupees for each day during which the offence continues after conviction for the first such offence ”.